

From

Principal Secretary to Govt. of Haryana,
Labour Department.

Urgent

To

1. Additional Labour Commissioner (NCR) Gurugram.
2. Additional Director, (IS&H)
3. Joint Director, IS&H, Gurugram
4. All Deputy Directors in the State
5. All Deputy Labour Commissioners in the State.
6. All Assistant Directors in the State
7. All Assistant Labour Commissioners in the State.
8. Labour Welfare Officer, Women

No. SPL-1/COVID19

Dated: 06-04-2020

Subject: Regarding verification of workers for disbursement of Covid-19 subsistence financial assistance who have enrolled on unorganized labour portal poorpreg.haryana.gov.in.

Kindly refer to the subject cited matter.

It is intimated that at the portal (poorpreg.haryana.gov.in), approximately 10,233 workers have claimed themselves as industrial labourer in their basic registration Performa. It is therefore required to verify whether these labourers are actually industrial labourers or have claimed to be industrial labourer advertently.

In view of above, you are hereby directed to verify these workers on the following parameters in your respective jurisdiction:-

1. Whether the worker is actually working in the claimed Company/ Industry /Establishment etc.? (Yes/No).
2. Whether the monthly salary of the worker is less than and equal to Rs. 15,000/-?
3. Whether the worker has received the salary for the month of March, 2020 from the employer/contractor or not?

While using the above parameters, you are further hereby directed to arrive at the decision of approving a particular worker eligible for receipt of Covid-19 financial subsistence aid in this category by adopting the following methodology:-

1. If the worker is not actually found associated/working in the claimed Company/ Industry /Establishment etc. then he/she is not eligible for the financial assistance under this category and the respective officer shall reject his claim at the portal (poorpreg.haryana.gov.in) itself due to false information or for not claiming under relevant category.
2. If any workers have not yet received the wages for the month of March, 2020, irrespective of the amount of the monthly wages then the concerned officer shall make all the sincere efforts in light of the direction of the Ministry of Home Affairs issued vide even number 40-3/2020-DM-I(A) dated 29th March, 2020 to ensure the payment of the wages by his employer without any deduction for the period their establishment are under closure during the lockdown within 2 days. The coordination and support of the District Administration should be obtained wherever & whenever required.
3. However, if even after two days, the wages is not paid by the employer and the monthly wages of the worker is less than and equal to Rs. 15,000/- then the concerned officer shall make these particular workers eligible for receipt of Covid-19 financial subsistence aid at portal (poorpreg.haryana.gov.in) itself and will simultaneously keep a separate record of such workers for any action to be taken in future.


4. Further, more if the monthly wages of the worker is more than Rs. 15,000/- then the concerned officer shall reject the claim of the worker for Covid-19 financial subsistence aid at portal (poorpreg.haryana.gov.in) itself.

For approving the eligibility of the individual worker, the NIC has provided login users for each 22 district. These login IDs are enclosed with this letter so as to take decision and verify at the web-site (poorpreg.haryana.gov.in) itself in light of the above methodology.

All the DD's/DLC's are directed to verify the eligibility of the individual worker and submit the final consolidate verification report within 2 days positively in the following format:-

| Sr. No. | District in the jurisdiction of the DD's/DLC's | Initial available no of workers at the portal. | Approved for financial assistance | Rejected due to | | |
|---------|--|--|-----------------------------------|--|----------------------------------|-------------------------------------|
| | | | | No. of cases where wages have been got disbursed | Wrong claim as Industrial Worker | Salary being more than Rs. 15,000/- |
| 1. | | | | | | |
| 2. | | | | | | |

It is further directed that although DLC's/DD's have been made responsible for verification but ALC's/Assistant Directors shall extend their full co-operation and support alongwith their subordinate officers in this endeavor. DLC's/DD's are directed to verify the claims of the worker themselves or by their ALC's/AD's but not from the officers below the rank of ALC/AD.

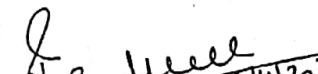

Deputy Labour Commissioner, HQ
for Principal Secretary to Govt. of Haryana
Labour Department, Haryana

Endst. No. SPL-1/COVID19

Dated: 06-04-2020

A copy is forwarded to the following for kind information please:-

1. Additional Principal Secretary to Chief Minister, Haryana.
2. All the Deputy Commissioners in the State.


Deputy Labour Commissioner, HQ
for Principal Secretary to Govt. of Haryana
Labour Department, Haryana